

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.19/AM-18 dated 21.12.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 02.01.2018 to consider the Special Authorisation Cases and remaining cases were considered on 10.01.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K. Mohapatra, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

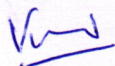
At the outset the Minutes of NC-V Meeting No.18/AM-18 held on 07.12.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.19/AM-18 dated 21.12.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 19/84-ALC3/2017 MEETING DATE : 21.12.2017**

1	<b>Case No.:</b> 21/12/84-ALC3/2016	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 18.08.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

2	<b>Case No.:</b> 29/20/84-ALC3/2016	<b>Party Name:</b> AMRITT INDIA ASSOCIATES PRIVATE LIMITED	<b>Meet No/Date:</b> 19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

3	<b>Case No.:</b> 62/20/84-ALC3/2016	<b>Party Name:</b> CONNOISSEUR FASHIONS	<b>Meet No/Date:</b> 19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				







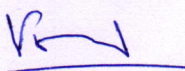
4	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

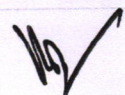
5	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

6	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

7	Case No.:29/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

8	Case No.:22/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				







9	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

10	Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

11	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

12	Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

13	Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

14	Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA	Meet No/Date:19/84-	Status:
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	GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	ALC3/2017 21.12.2017	Deferred
HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.			

15	Case No.:2/3/84-ALC3/2017	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.				

16	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

17	Case No.:8/3/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:19/84- ALC3/2017 21.12.2017	Approved
	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted decided to ratify the norms for the above AA as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

18	Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

19	Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:19/84- ALC3/2017	Status: Deferred
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		21.12.2017	
HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to ask CLA, Delhi to forward three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 4/11/84-ALC3/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
20 HQ File :01/84/050/00123/AM18/	RLA File :03/94/040/00107/AM18/	Lic.No/Date:0310814426 04.07.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 20/11/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
21 HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
22 HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 16/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
23 HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.

24 <b>Case No.:</b> 15/11/84-ALC3/2017	Party Name:PEE EMPRO	Meet No/Date:19/84-	<b>Status:</b>
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	EXPORTS P LTD	ALC3/2017 21.12.2017	Deferred
HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.			

25	<b>Case No.:</b> 12/11/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> Deferred
	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorisation. The case stands deferred for re-listing on 18.01.2018.				

26	<b>Case No.:</b> 1/17/84-ALC3/2017	Party Name:CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
	HQ File :01/84/050/00165/AM18/	RLA File :03/94/040/00370/AM18/	Lic.No/Date:0310814923 31.07.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide their letter No. 7/495/2017-TSW dated 05.01.2018 as under :				
	Item of Export	Quantity (Kgs)	Item of Import	Quantity required for 1.0kg. of export product
	1. Water Delivery Hose Pipe namely Synthetic Woven Jacket Rubber Lined hose pipe of different size & length.	37000.0	1. UnProcessed Synthetic Woven Jacket Hose (without Rubber)	0.5058 Kg
			2. EPDM Rubber	0.4200kg
RA concerned may take necessary action subject to compliance of other usual conditions.				

27	<b>Case No.:</b> 11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> Deferred
	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 18.01.2018.				

28	<b>Case No.:</b> 13/13/84-ALC3/2017	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:19/84-ALC3/2017	<b>Status:</b> Deferred
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		21.12.2017	
HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that case needs further examination. The case stands deferred for re-listing on 18.01.2018.

	Case No.:3/17/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
29	HQ File :01/84/050/00167/AM18/	RLA File :03/94/040/00375/AM18/	Lic.No/Date:0310814967 01.08.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018

	Case No.:49/17/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
30	HQ File :01/84/050/00213/AM18/	RLA File :04/24/040/00087/AM18/	Lic.No/Date:0410163421 10.08.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018

	Case No.:6/13/84-ALC3/2017	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
31	HQ File :01/84/050/00156/AM18/	RLA File :05/24/040/00204/AM18/	Lic.No/Date:0510403657 11.08.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and examined the sample of the export product provided by the firm and decided to ratify the norms for the above advance authorization as applied as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/13/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
32	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing alongwith sample & CAD of the export product for examination of the case. The case stands deferred for re-listing on 18.01.2018

	Case No.:5/13/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
33				






HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and firm has been requested to furnish laymarker of export product and sample of the export product for examination of the case. The case stands deferred for re-listing on 18.01.2017.

<b>Case No.:</b> 3/13/84-ALC3/2017	<b>Party Name:</b> GEO SOURCE	<b>Meet No/Date:</b> 19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
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34 HQ File :01/84/050/00153/AM18/	RLA File :08/24/040/00126/AM18/	Lic.No/Date:0810140812 21.08.2017	Defer Date: 18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 1/13/84-ALC3/2017	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
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35 HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 18.01.2018
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**Decision :** Committee observed that case has been referred to O/o Textile Commissioner, Mumbai for comment. Committee decided to await their comments and deferred the case for re-listing on 18.01.2018.

<b>Case No.:</b> 16/17/84-ALC3/2017	<b>Party Name:</b> ALPINE APPARELS PVT.LTD.	<b>Meet No/Date:</b> 19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
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36 HQ File :01/84/050/00180/AM18/	RLA File :05/23/040/00199/AM18/	Lic.No/Date:0510403770 23.08.2017	Defer Date: 18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 11/17/84-ALC3/2017	<b>Party Name:</b> GLOBAL MODE AND ACCESSORIES PVT. LTD.	<b>Meet No/Date:</b> 19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
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37 HQ File :01/84/050/00175/AM18/	RLA File :05/23/040/00215/AM18/	Lic.No/Date:0510403806 25.08.2017	Defer Date: 18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD and measurement chart of the export product for examination of the case. The case stands deferred for re-listing on 18.01.2018

<b>Case No.:</b> 43/17/84-ALC3/2017	<b>Party Name:</b> SUPERHOUSE LTD.,	<b>Meet No/Date:</b> 19/84- ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
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38 HQ File	RLA File	Lic.No/Date:0610038681	Defer Date:
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:01/84/050/00207/AM18/	:06/24/040/00019/AM18/	29.08.2017	18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

Case No.:23/19/84-ALC3/2017	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
39 HQ File :01/84/050/00236/AM18/	RLA File :05/24/040/00236/AM18/	Lic.No/Date:0510403834 29.08.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

Case No.:6/17/84-ALC3/2017	Party Name:SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Approved
HQ File :01/84/050/00170/AM18/	RLA File :08/24/040/00161/AM18/	Lic.No/Date:0810140874 05.09.2017	

40 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP comments vide their letter No.7/493/2017-TSW dated 05.01.2018 as under:

**Export Item:** PP Sewing Yarn

**Quantity:** 1,00,000 kg

**Import Item:** PP Grnules.

**Quantity:** 1.05 kg/kg content contained in export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/17/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Approved
41 HQ File :01/84/050/00166/AM18/	RLA File :03/94/040/00483/AM18/	Lic.No/Date:0310815624 07.09.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the wastage of 3% in inputs. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:8/17/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
42 HQ File :01/84/050/00172/AM18/	RLA File :32/24/040/00018/AM18/	Lic.No/Date:3210078248 08.09.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of wastage an process justification for higher wastage for examination of the case. The case stands deferred for re-listing on 18.01.2018.



43	Case No.:15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.				

44	Case No.:7/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00171/AM18/	RLA File :08/24/040/00165/AM18/	Lic.No/Date:0810140904 12.09.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of wastage matching import and export for examination of the case. The case stands deferred for re-listing on 18.01.2018.				

45	Case No.:33/17/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00197/AM18/	RLA File :03/95/040/00486/AM18/	Lic.No/Date:0310815786 15.09.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of wastage matching import and export for examination of the case. The case stands deferred for re-listing on 18.01.2018.				

46	Case No.:44/17/84-ALC3/2017	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00208/AM18/	RLA File :06/24/040/00029/AM18/	Lic.No/Date:0610038707 04.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD of the export product for examination of the case. The case stands deferred for re-listing on 18.01.2018.				

47	Case No.:45/17/84-ALC3/2017	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00209/AM18/	RLA File :06/24/040/00028/AM18/	Lic.No/Date:0610038706 04.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage for examination of the case. The case stands deferred for re-listing on 18.01.2018.				

48	Case No.:4/19/84-ALC3/2017	Party Name:WELSPUN INDIA	Meet No/Date:19/84-	Status:
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	LIMITED	ALC3/2017 21.12.2017	Deferred
HQ File :01/84/050/00217/AM18/	RLA File :03/95/040/00505/AM18/	Lic.No/Date:0310816180 06.10.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

Case No.:29/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
49 HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the details of stagewise wastage for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.

Case No.:18/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
50 HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

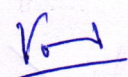
Case No.:25/17/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
51 HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 18.01.2018

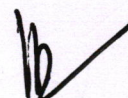
**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

Case No.:10/19/84-ALC3/2017	Party Name:AYM SYNTEX LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	Approved
52 HQ File :01/84/050/00223/AM18/	RLA File :03/94/040/00547/AM18/	Lic.No/Date:0310816261 10.10.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

53 Case No.:48/17/84-ALC3/2017	Party Name: G.R.CORPORATION	Meet No/Date:19/84-ALC3/2017	Status: Deferred
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			21.12.2017	
	HQ File :01/84/050/00212/AM18/	RLA File :06/24/040/00030/AM18/	Lic.No/Date:0610038710 12.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.				

	<b>Case No.:19/17/84-ALC3/2017</b>	Party Name:MAYA EXPORTS CORPN	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
54	HQ File :01/84/050/00183/AM18/	RLA File :05/24/040/00309/AM18/	Lic.No/Date:0510404300 16.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.				

	<b>Case No.:20/17/84-ALC3/2017</b>	Party Name:MAYA EXPORTS CORPN	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
55	HQ File :01/84/050/00184/AM18/	RLA File :05/24/040/00310/AM18/	Lic.No/Date:0510404301 16.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.				

	<b>Case No.:5/19/84-ALC3/2017</b>	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
56	HQ File :01/84/050/00218/AM18/	RLA File :03/94/040/00558/AM18/	Lic.No/Date:0310816398 17.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.				

	<b>Case No.:40/17/84-ALC3/2017</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
57	HQ File :01/84/050/00204/AM18/	RLA File :02/24/040/00112/AM18/	Lic.No/Date:0210207900 18.10.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.				

58	<b>Case No.:37/17/84-ALC3/2017</b>	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
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HQ File :01/84/050/00201/AM18/	RLA File :05/23/040/00279/AM18/	Lic.No/Date:0510404356 24.10.2017	
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:3/19/84-ALC3/2017	Party Name:THE COTTON AND TEXTILE CORPORATION	Meet No/Date:19/84- ALC3/2017 21.12.2017	Approved
59 HQ File :01/84/050/00216/AM18/	RLA File :03/95/040/00580/AM18/	Lic.No/Date:0310816495 25.10.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the inputs on net to net basis. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:1/19/84-ALC3/2017	Party Name:PALA DECOR PVT. LTD	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
60 HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to ask CLA, Delhi to forward three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 18.01.2018.

Case No.:19/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:19/84- ALC3/2017 21.12.2017	Approved
61 HQ File :01/84/050/00232/AM18/	RLA File :05/24/040/00335/AM18/	Lic.No/Date:0510404416 31.10.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:27/17/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
62 HQ File :01/84/050/00191/AM18/	RLA File :05/23/040/00288/AM18/	Lic.No/Date:0510404466 01.11.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.

Case No.:28/17/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:19/84- ALC3/2017 21.12.2017	Status: Deferred
63			



HQ File :01/84/050/00192/AM18/	RLA File :05/23/040/00292/AM18/	Lic.No/Date:0510404484 02.11.2017	Defer Date: 18.01.2018
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. Firm has not furnished the requested details. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 6/19/84-ALC3/2017	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
64 HQ File :01/84/050/00219/AM18/	RLA File :03/94/040/00599/AM18/	Lic.No/Date:0310816785 03.11.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 34/17/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
65 HQ File :01/84/050/00198/AM18/	RLA File :05/24/040/00344/AM18/	Lic.No/Date:0510404510 06.11.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the clear /legible copy of the CAD and defer the case. The case stands deferred for re-listing on 18.01.2018.

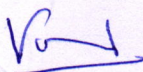
<b>Case No.:</b> 20/19/84-ALC3/2017	Party Name:THE COTTON AND TEXTILE CORPORATION	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Approved</b>
66 HQ File :01/84/050/00233/AM18/	RLA File :03/95/040/00599/AM18/	Lic.No/Date:0310816804 06.11.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization allowing the inputs on net to net basis. RA concerned may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 7/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
67 HQ File :01/84/050/00220/AM18/	RLA File :05/24/040/00349/AM18/	Lic.No/Date:0510404551 08.11.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the case need further examination. Accordingly, Committee decided to defer the case. The case stands deferred for re-listing on 18.01.2018.

<b>Case No.:</b> 21/19/84-ALC3/2017	Party Name:ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
68 HQ File	RLA File	Lic.No/Date:0310816918	Defer Date:







:01/84/050/00234/AM18/	:03/94/040/00613/AM18/	09.11.2017	18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.			

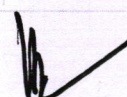
69	<b>Case No.:</b> 22/19/84-ALC3/2017	Party Name:OXFORD APPARELS,	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00235/AM18/	RLA File :32/24/040/00031/AM18/	Lic.No/Date:3210078294 09.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product and defer the case. The case stands deferred for re-listing on 18.01.2018.				

70	<b>Case No.:</b> 9/19/84-ALC3/2017	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date:0810141299 10.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.				

71	<b>Case No.:</b> 14/19/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
	HQ File :01/84/050/00227/AM18/	RLA File :05/24/040/00358/AM18/	Lic.No/Date:0510404569 10.11.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

72	<b>Case No.:</b> 15/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00228/AM18/	RLA File :05/24/040/00359/AM18/	Lic.No/Date:0510404579 13.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the clear /legible copy of the CAD and defer the case. The case stands deferred for re-listing on 18.01.2018.				

73	<b>Case No.:</b> 12/19/84-ALC3/2017	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
	HQ File	RLA File	Lic.No/Date:0510404596	



:01/84/050/00225/AM18/	:05/24/040/00348/AM18/	14.11.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to <b>ratify</b> the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

74	Case No.:11/19/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
	HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the case need further examination. Accordingly, Committee decided to defer the case. The case stands deferred for re-listing on 18.01.2018.				

75	Case No.:13/19/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
	HQ File :01/84/050/00226/AM18/	RLA File :05/24/040/00350/AM18/	Lic.No/Date:0510404607 15.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Style No. of export product and to defer the case. The case stands deferred for re-listing on 18.01.2018.				

76	Case No.:16/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
	HQ File :01/84/050/00229/AM18/	RLA File :05/24/040/00385/AM18/	Lic.No/Date:0510404683 22.11.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to <b>ratify</b> the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.				

77	Case No.:17/19/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: <b>Deferred</b>
	HQ File :01/84/050/00230/AM18/	RLA File :05/24/040/00379/AM18/	Lic.No/Date:0510404681 22.11.2017	Defer Date: 18.01.2018
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the net quantity and wastage for examination of the case. The case stands deferred for re-listing on 18.01.2018.				

78	Case No.:18/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:19/84-ALC3/2017 21.12.2017	<b>Approved</b>
	HQ File	RLA File	Lic.No/Date:0510404682	



:01/84/050/00231/AM18/	:05/24/040/00380/AM18/	22.11.2017
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above advance authorization as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

79	Case No.:8/19/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2017 21.12.2017	Approved
	HQ File :01/84/050/00221/AM18/	RLA File :35/24/040/00023/AM18/	Lic.No/Date:3510045250 04.12.2017	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted decided to ratify the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

80	Case No.:2/19/84-ALC3/2017	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:19/84-ALC3/2017 21.12.2017	Status: Deferred
	HQ File :01/84/050/00215/AM18/	RLA File :03/94/040/00722/AM18/	Lic.No/Date:0310817721 12.12.2017	Defer Date: 18.01.2018

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 18.01.2018.

**Minutes offline cases NC Meeting No.19/84/AM-18 DATED 21.12.2017**

**Actually held on 10.01.2018**

**(Spl. Adv. Authorisation were considered in meeting dated 02.01.2018)**

81.

Case No. 348	M/s. About U Fashions Pvt. Ltd
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No. 01/84/050/00159/AM16/DES-V RA F.No.03/94/040/00160/AM16
Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted the sample of the embroidery done on export product. NC decided to examine the matter. The case stands deferred for re-listing on 18.01.2018.	

82.

Case No. 349	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No. 01/84/050/022/AM12/DES-V RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard	



the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 18.01.2018.

83

Case No. 350	M/s Pinnacle Clothing Co.
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No. 01/84/050/00533/AM17/ RA F.No.05/24/040/00529/AM17/
Request for fixation of norms against advance license No. 0510401344 dt.28.12.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and CAD and shipping bills submitted by the firm. Committee noted that case for same export product has been referred to TC, Mumbai and their comments are awaited. Accordingly, NC decided to defer the case for re-listing on 18.01.2018.	

84

Case No. 351	M/s Pinnacle Clothing Co.
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No. 01/84/050/00434/AM17/ RA F.No.05/24/040/00466/AM17/
Request for fixation of norms against advance license No. 0510400973 dt.28.12.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and CAD and shipping bills submitted by the firm. Committee noted that case for same export product has been referred to TC, Mumbai and their comments are awaited. Accordingly, NC decided to defer the case for re-listing on 18.01.2018.	

85.

Case No. 352	M/s Pinnacle Clothing Co.
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No. 01/84/050/00529/AM17/ RA F.No.05/24/040/00530/AM17/
Request for fixation of norms against advance license No.0510401345 dated 19.01.2017	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and CAD and shipping bills submitted by the firm. Committee noted that case for same export product has been referred to TC, Mumbai and their comments are awaited. Accordingly, NC decided to defer the case for re-listing on 18.01.2018.	

86.

Case No.353	M/s Orient Fashions Exports India Pvt. Ltd.
NC M.No.19/84 AM-18 dt.21-12-2017 actually held on 10.01.2018	F.No.01/84/162/00241/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Top of 100% Polyester Printed Woven Fabric 70% Cotton 26% Nylon 4% Spandex Yarn Dyed/ Solid Dyed Woven Fabrics & Girls Dress in 55% Linen 45% Cotton Printed Woven under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> Case withdrawn from the agenda as requested by the firm.	



87.

Case No. 354	M/s. Toray Kusumgar Advanced Textile Pvt. Ltd.
NC Meeting No.19/AM-18 Dated 21.12.2017 Actually held on 10.01.2018	F.No.01/84/50/00033/AM17/DES-V
RA F.No.52/24/040/00049/AM17/	Modification of the adhoc norms for the AA No. 5210042266 dated 15.05.2017
Fixation of ad-hoc norms in respect of Adv. Authorisation No. 5210042266 dated 15.05.2017 issued under para 4.07 of HBP, 2015-20 obtained by M/s. Toray Kusumgar Advanced Textile Pvt.Ltd.	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA on repeat basis with AA No.5210042071dated 24.11.2016. approved in Meeting No. 18/AM-17 dated 08.12.2016. RA concerned may take necessary action subject to compliance of other usual conditions.	

88.

Case No. 355	M/s Orient Fashion Exports (India) Pvt.Ltd
NC Meeting No.19/AM-18 Dated 21.12.2017 actually held on 10.01.2018	HQ File :01/84/050/00143/AM15/ DES-V RLA File :05/24/040/00159/AM15/
Fixation of norms against Advance Authorization No. No.0510389728 dated 16.07.2014.issued under para 4.07 of HBP,2015-20 obtained by M/s Orient Fashion Exports (India) Pvt. Ltd	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for the above AA as applied for as per CAD submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions.	

89.

Case No.356	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.19/84 AM-18 dt.21.12.2017 Actually held on 02.01.2018	F.No.01/84/162/00242/AM18/DES-V
Prior fixation of adhoc norms for export of 1. Gents Half Sleeve Shirts Made of 100% Cotton Yarn Dyed Woven Fabric GSM 120 (Tolerance +/-10%) (Style No.728L12) ,2.Polo Shirt with Hood Made of 100% Cotton Yarn Dyed Knitted Fabric GSM 175 and 95% Cotton 5% Spandex Yarn Dyed Knitted Fabric GSM 270 (Tolerance + or -10%) (Style No.4117051) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/S Shahi Exports Pvt. Ltd. vide their letter dated 26-12-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

90.

Case No.357	M/s Orient Craft Pvt. Ltd.
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NC M.No.19/84 AM-18 dt.21.12-2017 Actually held on 02.01.2018	F.No.01/84/162/00243/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Dress made out of 100% Cotton Woven Printed Fabric, GSM 45 (+/- 10%) Style No.393792/393793/392253 under Special Advance Authorisation scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Orient Craft Pvt. Ltd. vide their letter dated 20-12-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

91.

Case No.358	M/s Orient Craft. Ltd.
NC Meeting No.19/84 AM-18 dt.21.12-2017	F.No.01/84/162/00244/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Blouse made out of 55% Lines 45% Cotton (+/- 10%) Woven Dyed Fabric, GSM 180 (+/- 10%) Style No.437831 / 299677 under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision :</b> M/s Orient Craft Ltd. vide their letter dated 20-12-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

92.

Case No.359	M/s Orient Craft Pvt. Ltd.
NC Meeting No.19/84 AM-18 dt.21.12.2017 Actually held on 02.01.2018	F.No.01/84/162/00245/AM18/DES-V
Prior fixation of adhoc norms for export of Ladies Romper made out of 100% Rayon Woven Printed Fabric GSM 145 (+OR -10%) for Style No.3P10475-CHASE under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Orient Craft. Ltd. New Delhi vide their letter dated 26.12.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

93.

Case No.360	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.19/84 AM-18 dt.21.12.2017	F.No.01/84/162/00246/AM18/DES-V



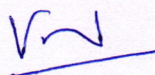
Actually held on 02.01.2018	
Prior fixation of adhoc norms for export of Mens Cargo Pant Made of 100% Nylon Dyed Woven Fabric GSM 114 with 100% Nylon Yarn Dyed Woven Fabric GSM 67 with 100% Nylon Yarn Dyed Woven Fabric GSM 70 with 100% Polyester Dyed Woven Fabric GSM 80 and 100% Polyester Nonwoven Sew In Interlining Fabric GSM 36 (Tolerance + or-10%) Style No.WM8008) Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 27.12.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

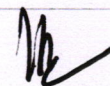
94.

Case No.361	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.19/84 AM-18 dt.21.12.2017	F.No.01/84/162/00247/AM18/DES-V
Actually held on 02.01.2018	
Prior fixation of adhoc norms for export of Mens Cargo Pant made of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 271 with 90% Polyester 10% Cotton Dyed Woven Fabric GSM 90 with 65% Polyester 35% Cotton Chambray Woven Fabric GSM 113 and 100% Polyester Nonwoven Fusible Interlining Fabric GSM 35 (Tolerance + or-10%) Style No.MS73X230RS/MS81X231RS) Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 27.12.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

95.

Case No. 362	M/s Richa Global Exports Pvt. Ltd
NC Meeting No.19/84 AM-18 dt.21.12.2017	F.No.01/84/162/00248/AM18/DES-V
Actually held on 02.01.2018	
Prior fixation of adhoc norms for export of Girls Dress of 100% Cotton Printed Woven Fabric GSM 97 (+/-10%) Style No.J1245 Alongwith Indian Lining Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 27-12-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	







96.

Case No. 363	M/s Richa Global Exports Pvt. Ltd
NC Meeting No.19/84 AM-18 dt.21.12.2017 Actually held on 02.01.2018	F.No.01/84/162/00249/AM18/DES-V
<p>Prior fixation of adhoc norms for export of 1.Ladies Top Of 100% Cotton Dyed Woven Fabric GSM 76(+/-10%) Style No.J0837 2. Ladies Top of 100% Cotton Printed Woven Fabric GSM 76(+/-10) Style No.J1063,3.Ladies Top of 100% Cotton Yarn Dyed Woven Fabric GSM 76(+/-10%) Style No.J1063, 4. Girls Dress of 100% Cotton Yarn Dyed Woven Fabric GSM 133(+/-10% Style No.J1452 Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.</p> <p><b>Decision :</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 26-12-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

97.

Case No. 364	M/s Orient Craft Pvt.Ltd.
NC Meeting No.19/84 AM-18 dt.21.12.2017 Actually held on 02.01.2018	F.No.01/84/162/00250/AM18/DES-V
<p>Prior fixation of adhoc norms for export of Ladies Trouser made out of 52% Cotton 48% Modal Woven Printed, GSM 85 (+OR -10%) Style No.3088492/443588 Under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.</p> <p><b>Decision :</b> M/s Orient Craft. Ltd. New Delhi vide their letter dated 02.01.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

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